

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

Original Application No. 242 of 2024

R.Parameshwari,
W/o K.B.Radhakrishnan,
37/1, RamanujarThottam,
Nallur, Muthur PO,
Pollachi and others.

.....Applicant

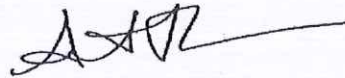
-Vs-

The Member Secretary,
Tamil Nadu Pollution Control Board,
and Others.

... Respondents

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**Advocate for Respondent: TNPCB
Thiru.S.Sai Sathya Jith,
Advocate, Chennai.**

Report submitted to the Hon'ble National Green Tribunal, SZ by the First and Second Respondents - TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) in Original Application No. 242 of 2024 which is filed by R. Parameshwari, W/o K.B.Radhakrishnan, 37/1, RamanujarThottam, Nallur, Muthur PO, Pollachi and others against the Member Secretary, Tamil Nadu Pollution Control Board, Guindy, Chennai and others.

The Hon'ble National Green Tribunal (SZ) has directed the respondents to file their respective replies/reports vide order dated 27.10.2024 and to comply the Hon'ble Order, the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai submits the report on behalf of the 1st and 2nd respondents.

A. The application has been filed against the operation of the 6th respondent unit and prayed to pass orders on the following:

- i. Direct the Respondent Nos. 1 to 5 to cease all quarrying operations at S.F. No.218 of Thalakkurai village due to the violation of the terms and conditions of the 4th respondent as stipulated in lease agreement dated 07.05.2021 bearing document No. 5446 of 2021 on the file of SRO, Pollachi and the consent orders dated 03.05.2021 bearing Nos. 2105138863884 issued by the 2nd respondent.
- ii. Direct the Respondent Nos. 1 to 4 to conduct a thorough inspection of the quarrying site and take appropriate action against the Respondent 6 for violation the laws.
- iii. Direct the Respondent Nos. 1 to 4 to take remedial measures to mitigate the environmental damage caused by the quarrying operations.

B.The Hon'ble Tribunal, SZ has passed an order on 27.10.2025 inter alia as follows:

“1.The learned counsel appearing for the Tamil Nadu Pollution Control Board (TNPCB) submitted that certain violations were observed in the quarry operated by the Project Proponent as well as in the associated crusher units.

2. Despite the issuance of show cause notices earlier, the violations were not rectified. Consequently, a show cause notice dated 07.01.2025 was issued to the Project Proponent, namely M/s. S. Reshma Quarry. The TNPCB has also levied an environmental compensation of Rs.4,70,000/-, which is yet to be recovered.

3. With regard to M/s. Reshma Crusher, the TNPCB issued direction for closure and disconnection of power supply vide Proceedings dated 13.01.2025 and accordingly, the power supply of the unit was disconnected by the TANGEDCO on 13.01.2025.

4. However, the learned counsel appearing for the applicant submitted that, despite the closure order, the unit was found to be in operation during the month of August and has produced photographs with latitude and longitude details to substantiate the claim. It is further stated that the same has been brought to the notice of the TNPCB officials.

5. The Department of Mines and Geology has not yet filed its report.

6. Accordingly, we direct both the Department of Mines and Geology and the TNPCB to verify whether the unit has continued operations subsequent to the closure order and to file a detailed report in this regard”.

C.As per the above direction passed by the Hon'ble Tribunal the 1st and 2nd respondents submits the report herein.

D.The Officials of the O/o.DEE, TNPCB, Coimbatore (South), inspected the units of M/s. Reshma Quarry, M/s. Reshma Crusher (presently M/s. Vetri Velavan Blue Metals and formerly M/s. Utharakaliyamman Blue Metals Unit-III) and M/s. Unnamed Crusher operated by Thiru Sivakumar (As per EB Record) at the S.F. No. 218 Part, Thalakkurai Village, Pollachi Taluk, Coimbatore District on 21.11.2025. The observations of the inspection for the three units are as follows:

a) M/s. Reshma Quarry

- i. The unit of M/s. Reshma Quarry located at S.F. No. 218 Part, Thalakkurai Village, Pollachi Taluk, Coimbatore District was issued with Consent to Operate vide Proceedings No. F. 3452CBS / RS / DEE / TNPCB / CBS / A / 2021 Dated: 03/05/2021 valid upto 31.03.2026 for the following
 - a) Rough stone (Quarrying Area 4.0 Hectares) – 283312 Cu.m/5years.
 - b) Gravel (Quarrying area 4.0 Hectares) – 19012 Cu.m/5years
- ii. The Department of Geology and Mines, Coimbatore vide letter dated 20.11.2025, has stated that the quarry lease granted to Tmt. S. Reshma in S.F. No. 218 Part, Thalakkurai Village, is currently not in operation and quarrying activities were ceased on 26.03.2025 pursuant to the orders of the Hon'ble NGT dated 21.10.2024.
- iii. However, during inspection, it was noticed that the unit is involving in illegal mining operation using mining equipment such as drilling machines without authorization from the Department of Geology and Mines.

- iv. TNPC Board vide proceeding dated 07.01.2025 has levied Environmental Compensation of Rs.4,70,000/- (Rupees Four Lakhs Seventy Thousand only) to the unit for not providing adequate air pollution control measures thereby attracting public complaints. However, the unit is yet to remit the Environmental Compensation till date.

b)M/s. Reshma Crusher (Operated by M/s. Vetri Velavan Blue Metals and formerly M/s. Utharakaliyamman Blue Metals Unit–III)

- I. The unit of M/s. Reshma Crusher (Operated in the name of M/s. Vetri Velavan Blue Metals and formerly M/s. Utharakaliyamman Blue Metals Unit–III) is an existing unit located at S.F. No. 218 Part, Thalakkurai Village, Pollachi Taluk, Coimbatore District. The TNEB Connection has been obtained for the above said crusher unit in the name of Mrs.Reshma.
- II. The unit of M/s. Utharakalyamman Blue Metal Unit III, SF.No.218, Thalakkurai Village, Pollachi Taluk, Coimbatore District has obtained Consent to Operate vide Proc. No. DEE /CBE / F.320743/AE-V/W&A, dated 13.12.2006.
- a) Blue metal jelly of various sizes and stone dust – 300 Tons/Day.
- b) Permitted Emission sources – Jaw crusher- 1 No., Rotary Screen, Conveyors, Dust Collection Section, DG set 120 KVA.
- III. That M/s. Utharakalyamman Blue Metal Unit III was purchased by Tmt. Reshma through bank auction. She applied in the name of M/s. Vetri Velavan Blue Metals for CTO-Direct vide Board

Proceeding No.F.0666CBS/OS/DEE/TNPCB/CBS/A&W/2025

Dated: 18/03/2025 with validity upto 31.03.2027.

- a. Blue metal jelly of various sizes and stone dust – 300 Tons/ Day.
- b. Permitted Emission sources- Jaw crusher(1 No.), Rotary Screen, Conveyors, Dust Collection Section, DG set 120 KVA.

IV. The above mentioned court case was filed before the Hon'ble NGT (SZ) against the operation of the said units M/s. Reshma Quarry & M/s. Reshma Crusher at S.F. No.218 Part, Thalakkurai Village, Pollachi Taluk, Coimbatore District by R. Parameshwari, Pollachi. In this regard, the Hon'ble NGT (SZ) vide order dated 21/10/2024 directed that

“....3. The Department of Mines and Geology and the TNPCB are directed to undertake the inspection at the earliest and in case any violations have been noted, the action has to be taken as per the rules in force.....”

V. Based on the above case, M/s. Reshma Quarry & Crusher was inspected on 11.11.2024 and noticed that a stone crushing unit was in operation in the same premises in the name of Reshma crusher without obtaining valid consent of the Board. Based on that show cause notice dated 12.11.2024 was issued, then personal hearing was conducted with the unit 02/12/2024. TNPCB then issued orders for closure of the unit and disconnection of power supply vide proceedings dated 13/01/2025 for non-rectification of violations earlier pointed out and for operating without complying with the consent order conditions and B.P. No.4 dated 02/07/2004. The two EB connections in the premises. (i.e. in the name of Mrs. Reshma

(EB Service No:3910021022)andMr. Sivakumar(EB Service No:3910021982)were disconnected on 13/01/2025.

VI. Based on valid consent obtained by the unit in the name style of M/s. Vetri Velavan Blue metals and based on the rectifications & assurances furnished by the unit, TNPCB had issued orders for suspension of closure and temporary restoration of power supply to the unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 for a period of six months (i.e. up to 03.01.2026), vide Proceedings No. T6 / TNPCB / F.028757 / CBS / OS / 2024 / Suspension of Closure and Temporary Restoration of Power Supply/Water & Air / 2025-1,3, dated 04.07.2025 subject to certain conditions stated therein.

VII. As per the TNPCB's order dated 04.07.2025, the unit was directed to comply with certain conditions stipulated for temporary restoration of power supply. Current compliance status of the conditions is as follows

Sl. No.	Conditions stipulated in temporary revocation	Current status of compliance
1.	The unit shall abide the orders of Hon'ble National Green Tribunal (SZ) in OA No. 242 of 2024 from time to time	Not Complied. The unit is in operation in violation of several conditions as submitted below
2.	The entire conveyor belt shall be covered with GI Sheets.	Not complied, Conveyor belt coverage found inadequate causing fugitive emissions

3.	Telescopic chutes are to be provided at the product unloading conveyor to prevent dust release in to the atmosphere during free fall off material from height within 3 months time. These chutes shall be adjusted in length according to the size of the heap	Not Complied. Telescopic chutes are not provided
4.	Dust containment enclosure should be maintained properly.	Not complied. No Dust containment enclosures are provided around the crusher unit
5.	Material transfer point such as hopper bottom/ product unloading conveyor to be maintained to prevent dust release into the atmosphere.	Not complied. No Dust containment enclosures are provided.
6.	The unit shall provide conveyor chutes at the discharge points within 3 months as reported	Not Complied. The unit hasnot provided conveyor chutes at the discharge points
7.	Fine dust accumulated in the unit should be periodically cleaned and the dumps should be covered with tarpaulins to arrest the erosion by wind.	Not complied. Fine dust accumulated in the unit is not cleaned and dumpsnot covered with tarpaulins. It was stored in the open area.
8.	The unit shall comply with the guidelines framed in line with CPCB and NEERI'S	Not complied. Unit is in operation in non-compliance of conditions stated therein.

	recommendation for the stone crusher (i.e. APC measures and general conditions / measures) as per B.P. No.116 dated: 06.05.2025.	
9.	The approach road should be properly laid with tar and concrete and should be sprayed with water within 3 months as reported.	Not complied. The approach road is not laid with tar and concrete.
10.	As an occupational safety, all the workers should be provided with personal protective equipment.	Not complied. The unit has not provided personal protective equipment such as helmets, masks etc. to the workers.
11.	The unit shall provide and maintain the wind breaking wall within 3 months time as reported as per B.P.No. 116 dated: 06.05.2025.	Not complied. The unit has not provided wind breaking wall/compound wall around the unit's premises.
12.	The unit shall provide bilane road system to approach the crushers within 3 months time.	Not complied. The unit has not provided bi-lane road system to approach the crusher.
13.	The unit shall earmark a minimum distance of 20 meters for road within the premises within 2 months time.	Not complied.

c)M/s. Unnamed Crusher operated by Thiru.Sivakumar at S.F.No.218, Thalakkurai Village, Pollachi Taluk, Coimbatore District.

I. It was observed that an illegal crusher unit was in operation with no name style using DG set by Thiru Sivakumar without obtaining consent from TNPCB

II. The said illegal crusher has installed a bunker, two jaw crushers and two conveyors, without providing adequate Air Pollution Control (APC) measures.

III. The unit has not provided adequate fugitive emission control measures such as compound wall/sheets, greenbelt, water sprinklers around the premises.

E.As per the above observations, the units located at S.F. No. 218 Part, Thalakkurai Village, Pollachi Taluk, Coimbatore District and their violations are as follows:

Sl.No.	Unit's name	Violations
1.	M/s. Reshma Quarry	Illegally operated without authorization from the Department of Mines of Geology and not remitting Environmental Compensation levied based on Hon'ble NGT (SZ) Directions
2.	M/s. Reshma Crusher (presently M/s. Vetri Velavan Blue Metals and formerly M/s. Utharakaliyamman Blue Metals Unit-III)	Operated in violation of conditions stipulated in temporary revocation of closure directions dated 04.07.2025 (.which is valid upto 03.01.2026) and continue to operate without air pollution

		control measures.
3.	M/s. Unnamed Crusher operated by Thiru Sivakumar (As per EB Record)	Illegal/ unauthorized operation using DG set without consent of the TNPC Board

F.The Government of Tamil Nadu issued G.O. (Ms) No. 23, Environment and Forests (EC.1) Department, dated 01.03.2018, constituting District Co-ordination Committees in all districts to ensure co-ordinated and continued action to arrest discharge to water bodies/land and to take stringent action against defaulting units with certain guidelines as stated therein inter alia as follows:

- i) The committee shall take action against any unauthorised unit including Textile processing units and tannery units.

G.The District Co-ordination Committee comprises the following members:

- I. District Collector – Chairman of the Committee
- II. District Environmental Engineer – Convenor
- III. Environmental Engineer (Flying Squad), TNPCB – Member
- IV. District Superintendent of Police – Member
- V. Superintending Engineer, TANGEDCO – Member
- VI. Executive Engineer, PWD (WRO Division) – Member
- VII. Revenue Divisional Officer – Member

H.The DEE, TNPCB, Coimbatore South, the Convenor for the District Co-ordination Committee, has submitted the observation of the inspection dated 21.11.2025 to the Chairman, District Co-ordination Committee/ District Collector, Coimbatore District on 10.12.2025 for the issuance of a sealing order

against the illegally operated unit of M/s. Unnamed Crusher operated by Thiru Sivakumar which is located at S.F. No. 218 (Part), Thalakkurai Village, Pollachi Taluk, Coimbatore District.

I. Since the powers are vested with the District Co-ordination Committee (DCC) to take action against unauthorized, illegal, and violating industries, the Chairman / District Collector, DCC, was requested to issue the following directions as the above said units are all inter-related:

- A. To disconnect all power supply connections provided to M/s. Reshma Quarry and M/s. Vetri Velavan Blue Metals (formerly M/s. Utharakaliyamman Blue Metals Unit-III) located at S.F. No. 218 (Part), Thalakkurai Village, Pollachi Taluk, Coimbatore District, through TNEB.
- B. To issue sealing orders to the unauthorized crusher unit, M/s Unnamed Crusher operated by Thiru Sivakumar at S.F. No. 218 (Part), Thalakkurai Village, Pollachi Taluk, Coimbatore District, for sealing the crusher equipment and DG set used for operating the crusher unit.
- C. To issue sealing orders to M/s. Reshma Quarry through the Revenue Divisional Officer (RDO), as quarrying activities were being carried out illegally without approval from the Department of Geology and Mining.

J. The District Collector issued the sealing and power supply disconnection orders on 10.12.2025 to M/s. Reshma Crusher. As per the directions of the District Collector, this office (i.e. O/o. DEE, TNPCB, Coimbatore South) addressed letters to the Electricity Board (EB) and the Revenue Divisional Officer, Pollachi / Sub-Collector on 10.12.2025. Subsequently TNEB disconnected power supply on 11.12.2025 and informed the same vide letter dated 11.12.2025.

K. Subsequently M/s. Reshma Quarry and M/s. Unnamed Crusher operated by Thiru Sivakumar were sealed by the Revenue Divisional Officer, Pollachi / Sub-Collector, along with the Assistant Engineer, TNPCB, Coimbatore South, Pollachi Tahsildar, Assistant Geologist (AG) from the Department of Geology and Mines and the Village Administrative Officer (VAO), Thalakkurai Village. Currently, three complaint units M/s. Reshma Quarry, M/s. Reshma Crusher & M/s. Unnamed Crusher operated by Thiru M Sivakumar were not in operation and units are in the process of vacating the premises.

L. M/s. Reshma Quarry has been instructed to remit the environmental compensation levied by the TNPCB vide proceeding dated 07.01.2025 for the sum of Rs.4,70,000/- (Rupees Four Lakhs Seventy Thousand only) immediately.

M. The unit M/s. Reshma Quarry has remitted the Environmental Compensation amount of Rs.4,70,000/- (Rupees Four Lakhs Seventy Thousand only) vide receipt voucher No.755 dated 12.01.2026

This report is submitted to the Hon'ble National Green Tribunal (Southern Zone) in compliance of the directions passed by the Hon'ble Tribunal. The TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Dated at Chennai, on this the ¹⁵17 day of April, 2026.


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL SZ AT CHENNAI**

Original Application No. 242 of 2024

IN THE MATTER OF:

R.Parameshwari,
W/oK.B.Radhakrishnan,
37/1, RamanujarThottam,
Nallur, Muthur PO,
Pollachi and others.

...Applicant

With

The Member Secretary,
Tamil Nadu Pollution Control Board,
and Others.

...Respondents

**REPORT FILED ON BEHALF OF THE FIRST AND
SECOND RESPONDENTS - TAMIL NADU
POLLUTION CONTROL BOARD.**

Date of filing : 20.04.2026

Date of hearing : 21.04.2026



Thiru.S.Sai Sathya Jith,
Advocate for 1st and 2nd Respondents: TNPCB.

